

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION
RAJYA SABHA
UNSTARRED QUESTION NO. 1954
ANSWERED ON 05/08/2026

Time bound recognition and accreditation reforms in higher education

1954 **Dr. M. Thambi Durai:**

Will the Minister of **Education** be pleased to state:

- (a) whether Government has reviewed the time taken for grant of recognition, academic approvals and other statutory clearances by the University Grants Commission (UGC);
- (b) whether Government proposes to prescribe uniform timelines and accountability standards for disposal of applications and representations submitted by Higher Educational Institutions;
- (c) whether Government is considering establishing a transparent online dashboard for monitoring the status of applications and ensuring timely communication of deficiencies, if any; and
- (d) if so, the details thereof and the time by when the proposed reforms are likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUKANTA MAJUMDAR)

(a) to (d): The University Grants Commission (UGC) has developed several web portals and online systems for moving towards digital and transparent systems. Accordingly, UGC has developed portals for grant of Autonomous status to Colleges, grant of Deemed-to-be-University status, Distance Education Bureau (DEB) for Open and Distance Learning (ODL) and online programs across Indian Higher Education Institutions (HEIs). Taking into account the feedback received from stakeholders, UGC has now developed a unified online portal for grant of 2(f) and 12B status.

Further, in accordance with the vision of the National Education Policy (NEP), 2020 the Government has introduced the Viksit Bharat Shiksha Adhishthan Bill, 2025 which provides that the entire system of regulation will be executed through technology driven single window interactive systems for Higher Educational Institutions based upon public self-disclosure. Such systems will simplify processes, reduce discretion, and promote trust thus enhancing efficiency and accountability. This Bill has been presently referred to a Joint Committee of both Houses of Parliament for examination.
